## NIMS as Institution of excellence

\*653.SHRI P. PRABHAKAR REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government's attention has been drawn to the news-item published in the Deccan Chronicle dated 11th April, 2002 under the caption, "NIMS in the good books of UGC Panel: Committee Chief pats institute for research work, low cost of medicine";
  - (b) if so, the Government's reaction thereto;
- (c) whether it is proposed to formally declare the Nizam's Institute of Medical Sciences (NIMS) as an Institution of Excellence, under section 12B of the UGC Act, 1956; and
  - (d) if so, when and if not, the reasons therefor/

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT [DR. (SHRIMATI) RITA VERMA]. (a) Yes, Sir.

(b) to (d) According to the information furnished by the University Grants Commission, no proposal from Nizam's Institute of Medical Sciences is under consideration of UGC for declaring it as an Institution of Excellence. Section 12B of the UGC Act lays down that a University can receive grant from the Central Government or the Commission or any other organization receiving any funds from the Central Government only after it is declared to be fit by UGC for receiving such grants. The NIMS has accordingly submitted a proposal to the UGC to declare it fit to receive Central grant under the said Section of the Act. In this context, the UGC has constituted a Committee as referred to under part (a) of the question. The Scheme for identifying institution as "Universities with Potential for Excellence" is different one for which there is a separate procedure laid down by the UGC.